

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3610
ANSWERED ON:26.04.2012
NAVRATNA STATUS TO PSUS
Saroj Shri Tufani

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the total number of public enterprises in the country;
- (b) the number of public enterprises granted status of `Navratna` and `Mini-Navratna` out of the above;
- (c) the criteria earmarked for granting such status;
- (d) whether there is vast disparity in recruitment and promotion of employees in these `Navratna` and `Mini-Navratna` companies;
- (e) if so, whether there is any proposal to constitute a Wage Board for all these public enterprises; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) : As per available information, there are 248 Central Public Sector Enterprises (CPSEs) in the country as on 31.3.2011.

(b) : 16 CPSEs have been granted Navratna status and 67 CPSEs have been granted Miniratna status.

(c) : The Miniratna Category - I and Schedule `A` CPSEs, which have obtained `excellent` or `very good` rating under the Memorandum of Understanding system in three of the last five years, and have a composite score of 60 or above in the six selected performance parameters are eligible to be considered for grant of Navratna status. The CPSEs having profits in the last three years continuously and having positive net worth are eligible to be considered for grant of Miniratna status.

(d) : The Boards of Navratna and Miniratna CPSEs have been delegated powers to structure and implement schemes relating to Personnel and Human Resource Management Development.

(e) and (f) : The Government has already issued Guidelines for pay/wage revision (w.e.f. 1.1.2007) in respect of all employees of all CPSEs (including Navratna and Miniratna CPSEs).